

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PROMOZONE (INDIA) PRIVATE LIMITED**

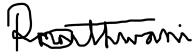
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Promozone (India) Private Limited
2.	Date of incorporation of corporate debtor	16.08.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994MH2005PTC156264
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.7, Ground Floor, Truck Terminal, Near AMPC, Sector 19/C, Vashi, Navi Mumbai, Maharashtra, 400703
6.	Insolvency commencement date in respect of corporate debtor	12.05.2022 (Copy of the Order received on 29.06.2022)
7.	Estimated date of closure of insolvency resolution process	08.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Maganlal Nathwani IBBI/IPA-001/IP-P-02058/2020-2021/13190
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G504, Mystique Moods, Behind Symbiosis College, Vimannagar, Pune, Maharashtra, 411014 <a href="mailto:rakesh@carmn.in">rakesh@carmn.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048 <a href="mailto:promozone@aaainsolvency.com">promozone@aaainsolvency.com</a>
11.	Last date for submission of claims	13.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-III has ordered the commencement of a corporate insolvency resolution process of the **Promozone (India) Private Limited** on 12.05.2022 (Copy of the Order received on 29.06.2022).

The creditors of **Promozone (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 13.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Rakesh Maganlal Nathwani**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-P-02058/2020-2021/13190**  
**E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048**

**ATUL AUTO LIMITED** www.atulauto.co.in  
 (CIN: L54100G1986PLC016999)  
 Regd. Office : 8B National Highway, Near Microwave Tower, Shapur (Veraval), Dist. Rajkot, Gujarat INDIA 360024. Ph. 02827 235500. E-Mail : investorrelations@atulauto.co.in

**NOTICE TO SHAREHOLDERS**  
**SUB: TRANSFER OF SHARES TO IEPF DEMAT ACCOUNT**

Notice is hereby given to the shareholders pursuant to section 124(6) of the Companies Act, 2013 read with rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules").

In terms of section 124(6) of the Companies Act, 2013 and the rules, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more shall be transferred by the company to Investor Education and Protection Fund ("IEPF").

Shareholder are requested to note that Final dividend for financial year 2014-15 which remained unclaimed for a period of seven years will be due to be transferred to IEPF in October 2022. The corresponding shares on which dividend remains unclaimed or unpaid for seven consecutive years will also get due to be transferred as per procedure set out in the rules. The details (Name of shareholder, Folio No. / DP ID Client ID etc.) of such shares liable to be transferred to IEPF are made available on website of the Company at <https://atulauto.co.in/unclaimed-dividend.aspx> On July 01, 2022, the Company has sent individual letters to shareholders whose shares are liable to be transferred at their latest available address.

The Concerned shareholders are requested to claim the dividend before October 03, 2022, failing which the Company, with a view to adhering to the requirements of the rules, shall transfer the final dividend for financial year 2014-15 and the above said corresponding shares to IEPF without any further notice. No claim shall lie against the Company once the dividend and shares transferred to IEPF. Thereafter, the shareholders can claim it from IEPF by following the prescribed procedure under the rules.

Shareholder can submit their claim to the undersigned at above mentioned address of the Company or to the RTA of the Company at Link Intime India Private Limited, C 101, 247 Park, Lal Bahadur Shastri (LBS) Marg, Vikhroli West, Mumbai - 400083 Phone: +91 22 4918186270 or over e-mail [rrt.helpdesk@linkintime.co.in](mailto:rrt.helpdesk@linkintime.co.in)

**For ATUL AUTO LIMITED**  
 (Paras J. Viramgama)  
**Place : Shapur (Dist. Rajkot)**  
**Date : 01-07-2022**  
 Company Secretary & Compliance Officer

**DELHI JAL BOARD : GOVT. OF N.C.T. OF DELHI**  
**OFFICE OF THE CHIEF ENGINEER (WATER) PROJECT-II**  
**EXECUTIVE ENGINEER (EAP)-II**  
**A- BUILDING, KAROL BAGH, NEW DELHI-110005**  
 E-mail: eeeap2.djb@gmail.com

**PRESS N.I.T. No. 01 (2022-23)**

S. No.	Name of work	Amount put to tender	Earnest Money	Tender Fee	Date of release of tender	Last date / time of submission of tender
1	Reconstruction of Garage and Servant Quarters in Bungalow No. E-1 and E-2 at Chandrawali Water Works. Tender ID No. 2022_DJB_225404_1	Rs. 26,70,362/-	Rs. 53,500/-	Rs. 500/- (non-refundable)	01-07-2022	15-07-2022 upto to 03:00 PM

Note: Any further amendment/corrigendum made in this NIT will be uploaded and can only be seen on website <http://govtprocurement.delhi.gov.in>.  
 Sd/- (Parveen Kumar Gupta)  
 E.E. (EAP)-II  
 Advt. No. J.S.V. 220 (2022-23)  
**STOP CORONA (i) Wash Your Hands, (ii) Wear Mask, (iii) Maintain Social Distance**

**DELHI JAL BOARD : GOVT. OF N.C.T. OF DELHI**  
**OFFICE OF THE ADDITIONAL CHIEF ENGINEER (M)-9**  
**COMMAND TANK NO. 4, SEC-20, DWARKA, NEW DELHI-110075**

**PRESS N.I.T. No. 30 (2022-23)/EE (T) M-9**

S. No.	Name of work	Amount put to tender	EMD (Rs.)	Date of release of tender in e-procurement solution	Last date / time receipt of tender through e-procurement solution
1	Construction of Random rubble masonry boundary wall at Daulatpur Village under EE(M)-34 (Tender ID No. 2022_DJB_225397_1)	Rs. 49,48,418/-	Rs. 99,000/-	01.07.2022	14.07.2022 upto 3:00 PM
2	Improvement of sewerage disposal by laying 250mm dia sewer line for PTS, Sec-09, Dwarka under AEE(M)-36 (Tender ID No. 2022_DJB_225397_2)	Rs. 87,948/-	Rs. 57,800/-	01-07-2022	14-07-2022 upto 3:00 PM
3	Improvement of sewerage system by P/L-300mm dia sewer line in Brahm Puri area in Railway line and 400 mm dia to Brahm Puri Centre road to Kallash pur Road connecting main sewer in Dabri ward in Dwarka Assembly Constituency under AEE(M)-33(Re-invite)-1 (Tender ID No. 2022_DJB_225397_3)	Rs. 72,51,467/-	Rs. 1,45,100/-	01-07-2022	14-07-2022 upto 3:00 PM
4	Improvement of water supply by P/L-100 mm dia water line in C-Block Dabri Extension in Dwarka assembly Constituency AC-33 under AEE(M)-33 (Re-invite)-1 (Tender ID No. 2022_DJB_225397_4)	Rs. 94,14,469/-	Rs. 1,88,300/-	01-07-2022	14-07-2022 upto 3:00 PM

NIT along with all the terms & conditions is available on DJB Web Site <https://govtprocurement.delhi.gov.in>.  
 ISSUED BY PRO (WATER)  
 Sd/- (Satis Kumar)  
 Advt. No. J.S.V. 218 (2022-23)  
**EXECUTIVE ENGINEER (TJM)-9**  
**STOP CORONA "Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"**

**PUBLIC NOTICE**  
 Shrawanrao Krishnaprasad Desai (deceased) holding 4 shares of Bosch Limited (formerly Motor Industries Company Limited) (Hosur Road, Adugodi, Bangalore - 560 030 in Folio No. D0015 bearing Share Certificate Number 00045478 with distinctive Numbers from 1641743-1641746 for 4 shares of INR 100/- each. We, Archana S.Desai (PAN No: AHFPD6821J) and Sadhana Desai Ahuja (PAN No: AAJPD205J) being Executors to administer the assets do hereby give notice that the said Share Certificate(s) are lost and we have applied to the Company for issuance duplicate Share Certificates and exchange of the same with Face value of INR 100/- certificates.

The public is hereby warned against purchasing or dealing in anyway with the said Share Certificates. The Company may issue duplicate Share Certificates if no objection is received by the Company within 30 days of the publication of this advertisement, after which no claim will be entertained by the Company in that behalf.

Place : Mumbai Archana S.Desai  
 Date : 02/07/2022 Sadhana Desai Ahuja

**NOTICE**  
 Notice is hereby given that Maashita Securities Private Limited is going to surrender its certificate of registration as Share Transfer Agent in Category II vide registration number INR000004273 issued on 08.04.2019 by Securities and Exchange Board of India and shift its existing business under its Category I registration as Registrar and Share Transfer Agent vide registration number INR000004370 issued on 25.04.2022 by Securities and Exchange Board of India.

Security holders, Beneficial owners, Depository Participants and all other concerned can submit concerns, if any, within 30 (thirty) calendar days from the date of publication of this notice at the below mentioned address:  
**Maashita Securities Private Limited**  
 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi-110034  
 Tel: 011-45121795  
 Email: [rt@maashita.com](mailto:rt@maashita.com)  
 Website: [www.maashita.com](http://www.maashita.com)

**For MAASHITA SECURITIES PRIVATE LIMITED**  
 Sd/-  
**Mukul Agrawal**  
 Compliance Officer  
 Date: 01.07.2022

**कार्यालय जोधपुर विकास प्राधिकरण, जोधपुर**  
 रवेचे असताल के सामने, रातानाडा, जोधपुर - 342001

क्रमांक - 562 दिनांक - 29.06.2022

**:: ई-निविदा सूचना संख्या:- पूर्व-06/22-23 ::**

जोधपुर विकास प्राधिकरण जोधपुर की ओर से प्राधिकरण एवं राजकीय विभाग में नियमानुसार उपयुक्त श्रेणी में पंजीकृत ठेकेदार से निविदा कार्य हेतु मुहबत एवं ई निविदाएं आमंत्रित की जाती है। इन कार्यों की अनुमानित लागत, निविदा वेचे जाने तथा प्रावत करने की तिनाक, निविदा शर्तें आदि सम्पूर्ण विवरण वेबसाईट [www.jodhpurjda.org](http://www.jodhpurjda.org) [www.epprocrajasthan.gov.in](http://www.epprocrajasthan.gov.in) एवं [www.sppp.raj.nic.in](http://www.sppp.raj.nic.in) पर देखी जा सकती है।

UBN No. 1. JOD2223WSOB00078 2. JOD2223WSOB00079  
 3. JOD2223WSOB00080

राज संवाद / वी / 22 / 4344 अधिसाची अधियता (पूर्व)

**Indian Bank**  
 Financial Inclusion Department, Corporate Office, Chennai

Indian Bank, a leading Public Sector Bank, is interested in:

1. Selection of Technical Service Provider (TSP) for End to End Financial Inclusion Solution.
2. Empanelment of Corporate Business Correspondents (CBCs) Entities for BC Management Services.

Kindly refer Bank's Website: <https://www.indianbank.in/tenders> for more details.

**GMMCO LIMITED**  
 CIN: U35202WB1966PLC026980  
 Regd. Office : 3/1, R. N. Mukherjee Road, Kolkata 700001, Phone: (033) 22481689  
 Email: [manikandan.g@gmmcoindia.com](mailto:manikandan.g@gmmcoindia.com)  
 Website : [www.gmmco.in](http://www.gmmco.in)

**NOTICE**  
 Pursuant to Section 91 of the Companies Act, 2013, the Register of Members and the Share Transfer Books of the Company will remain closed from July 21, 2022 to July 25, 2022 (both days inclusive) for the purpose of determining the eligible shareholders for payment of final dividend and shareholders entitled to attend the 55th Annual General Meeting of the Company scheduled to be held on July 25, 2022 at the Registered Office of the Company at 12.15 p.m. Notice along with the Annual Report has been despatched to all the shareholders at their registered address.

By order of the Board  
 G Manikandan  
 Chief Financial Officer & Company Secretary  
 Place : Kolkata  
 Date : 02.07.2022

**CLASSIFIEDS**

**OTHER CLASSIFIEDS**

**LOST & FOUND**

I Nireeksha Poojary resident of Mumbai lost my certificates/mark sheet pertaining to SSC,HSC, TYBcom, and post-graduation in management during travel in Mumbai if anybody finds please inform me on 9820554084.

0050199823-1

**"IMPORTANT"**

What ever is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

**CLASSIFIED CENTRES IN MUMBAI**

**Stylus Arts, Dadar (W), Phone : 24304897**

**Time Advertising, Matunga (W), Phone : 2446 6191**

**Vijaya Agencies, Dadar (W), Phone : 2422 5672, Mobile : 9920640689**

**Space Age Advertising, Bandra (E), Phone : 26552207, Mobile : 9869666222**

**Kirti Agencies, Khar (W), Phone : 26047542.**

**AD Support Advertising, Santacruz (W), Phone : 9869463650**

**Gauri Press Communication, Vile Parle (E), Phone : 2617 6310, Mobile : 9820069565**

**Carl Advertising, Andheri (W), Phone : 6696 3441 / 42.**

**Keyon Publicity, Andheri (E), Phone : 28253077, Mobile : 9920992393**

**Lokhandwala Advertising, Andheri (W), Phone : 26364274 / 26316960.**

**Prime Publicity Services, Andheri (E), Phone : 26839686 / 26830304.**

**ZOYA Creation, Andheri West, 9833364551**

**P. V. Advertisers, Jogeshwari (W), Phone : 26768888, Mobile : 9820123000**

**Neha Agency, Goregaon (E), Phone : 2927 5033, Mobile : 9819099563.**

**Shark Enterprises, Goregaon (E), Phone : 022-26863587**

**Adresult Services, Goregaon (W), Phone : 28762157 / 28726291.**

**Samartha Advertiser Pvt. Ltd., Goregaon (E), Phone : 26852294, Mobile : 9594969627**

**Target Media, Goregaon (E), Phone : 8692959648 / 9702307711**

**Bijal Visual Ads., Malad (W), Phone : 28835457 / 28805487, Mobile : 9820657515**

**Noble Publicity Service, Malad (W), Phone : 28881426 / 28881518.**

**New Boom Ads, Kandivali (W), Phone : 28640221.**

**Vikson Advertising Agency, Kandivali (W), Phone : 28645005, Mobile : 9820433200**

**Express Advertising, Borivali (W), Phone : 2833 7799 / 2833 9977, Mobile : 9820401077**

**Falcon Multimedia Pvt. Ltd., Borivali (E), Phone : 9833226463**

**JEET Advertising Agency, Borivali West, 022-28927636 / 28912529**

**Alpine Housing Development Corporation Limited.**  
 CIN: L85110KA1937PLC013174  
 [Reg. off: No 302, Alpine Arch, No.10, Langford Road, Bengaluru-560027]  
 Web : [www.alpinehousing.com](http://www.alpinehousing.com), email ID: [contact@alpinehousing.com](mailto:contact@alpinehousing.com)  
 Fax No: 91 0802128357, Ph No: 91 080 4073500

**NOTICE**  
 TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND SUSPENSE ACCOUNT

Notice is published pursuant to the provisions of the Companies Act 2013 and Investor Education and Protection Fund Authority (Accounting Audit Transfer and Refund) Rules 2016 read with its amendment notified on 28 February 2017 and notification of 13<sup>th</sup> October 2017 and General circular No. 12/2017 dated October 16, 2017 issued by MCA (Referred to as "IEPF Rules")

The rules contain provisions for transfer of all shares to Investor Education and Protection Fund ("IEPF") suspense account, in respect of which dividend declared by the company for the financial year 2014-15, which remains unclaimed by the shareholders for seven consecutive years or more, on the closure of the seventh year. The equity shares held by the shareholders who have not claimed the dividend for seven consecutive years from 2014-15 will be transferred to the IEPF Authority, subsequent to the transfer of the dividend amount according to the procedure set out under law.

Adhering to various requirements set out in the rules, the company has sent/is sending individual notice to the latest available address of the concerned shareholders by mail and thereafter whose shares are liable to be transferred to the IEPF suspense account to claim their unpaid/unclaimed dividend amount(s). The company has uploaded the details of such shareholders and shares due for transfer to IEPF Suspense account on its website at [www.alpinehousing.com](http://www.alpinehousing.com). Shareholders are requested to refer to the website to verify the details of unclaimed dividends and shares liable to be transferred to the IEPF Authority. The concerned shareholder may note that the original share certificates which stand registered in their name will automatically stand cancelled and deemed not negotiable. The shareholder may further note that the details uploaded by the company on its website may be regarded as adequate notice in respect of issue of duplicate share certificates by the company for the purpose of transfer of shares to IEPF SUSPENSE ACCOUNT pursuant to the Rules.

In case the company does not receive any communication in this regard by 15 September 2022, the company shall transfer the shares of the shareholder to the IEPF by due date 26 September 2022, in adherence to the said rules. No claim shall lie against the company in respect of unclaimed dividend amount and shares transferred to the IEPF pursuant to the Rules. The concerned shareholder may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF suspense account including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority, after following the procedure prescribed under the Rules.

For further information, concerned shareholder may contact the Registrar and Share Transfer Agent, M/s Cameo Corporate Services Limited, "Subramanian Building", V Floor, No.1, Club House road, Chennai 600 002, Tel: 044-28461173, 28460290, e-mail [smtia@cameoindia.com](mailto:smtia@cameoindia.com), [nirmala@cameoindia.com](mailto:nirmala@cameoindia.com), or may contact the company at the address/e-mail/telephone numbers mentioned above. The details of the Nodal Officer of the Company is also available on the website of the company.

Place : Bangalore  
 Date : 01.07.2022  
 Sd/-  
 Kurian Zacharias  
 Company Secretary and Compliance Officer

**THE COSMOS CO-OP. BANK LTD.**  
 (Multi-Stage Scheduled Bank)

Recovery & Write-off Department, Region-II  
 Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022-24476012/57/58

**POSSESSION NOTICE (See Rule-4(i)) - FOR MOVABLE PROPERTY**

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 14.02.2022 to thereby calling upon the Borrower/Mortgagor Company - M/s. Swastik Heavy Structures Pvt. Ltd., Director/Guarantor - Mrs. Saumya Sujit Pachha, Director/Mortgagor/Guarantor - Mrs. Pallavi Jayesh Iyer and Mortgagors & Guarantors - a) Mrs. Leela Subhash Iyer, b) Mr. Jayesh Subhash Iyer to repay the amount as mentioned in the notice being ₹ 3,23,41,841.60 (Rupees Three Crore Twenty Three Lakhs Forty One Thousand Eight Hundred Forty One And Sixty Paise Only) plus further interest @ 14.00% p.a. and charges thereon within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagor Company through its Directors, Guarantors & Mortgagors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor Company through its Directors, Guarantors & Mortgagors and the public in general that the undersigned has taken CONSTRUCTIVE POSSESSION of the Properties described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 4 of the Security Interest (Enforcement) Rules, 2002 on 30th day of June 2022.

The Borrower/Mortgagor Company through its Directors, Guarantors & Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available, to redeem the secured assets. The Borrower/Mortgagor Company through its Directors, Guarantors & Mortgagors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of The Cosmos Co-Op. Bank Ltd. for an amount mentioned herein above with interest, cost and incidental charges thereon.

**DESCRIPTION OF MOVABLE PROPERTY (SECURED ASSETS)**

Authorised Officer has taken Symbolic (Constructive) possession of Plant and Machinery etc. situated at B-39, MIDC Phase-2, Dombivali East, Thane. Inventory of Movable Assets i.e. Plant & Machinery s/at Dombivali is taken as per Rule 4(1) & 4(2) of Security Interest (Enforcement) Rules, 2002.

Sd/-  
 Authorised Officer  
 Under SARFAESI ACT - 2002

Date: 30.06.2022  
 Place: Dombivali East, Thane  
 The Cosmos Co-Operative Bank Ltd.

**UTTAR PRADESH NEW & RENEWABLE ENERGY DEVELOPMENT AGENCY, (UPNEDA)**  
 (Deptt. of Additional Sources of Energy, Govt. of U.P.)  
 Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Mb. 91-9415609012, Telefax: 0522-2720779, 2720829  
 Website: [www.upneda.org.in](http://www.upneda.org.in) E-Mail: [compneda@rediffmail.com](mailto:compneda@rediffmail.com)

**NOTICE INVITING TENDER**

UPNEDA invites Online Bids from Prospective Bidders through GeM Portal for Empanelment & Rate Contract for Design, Manufacture, Supply, Erection, Testing and Commissioning including Comprehensive Warranty Maintenance for 5 years of OFF Grid Solar PV Power Plants of following range mentioned below in various Government/Semi-Government buildings at various places in the State of Uttar Pradesh.

SL. NO	NAME OF WORK	CAPACITY (NOS)	ESTIMATED COST EXCLUDING GST
1.	1kW to 10 kW OFF- Grid Solar PV Power Plants.	2 MW	Rs. 26,00,00,000/-
2.	11kW to 50 kW OFF- Grid Solar PV Power Plants.	3 MW	Rs. 37,50,00,000/-
3.	51kW to 75kW OFF- Grid Solar PV Power Plants.	1 MW	Rs. 12,00,00,000/-

The work completion time for all the above work is 4 (four) months. The Bid document is available at GeM Portal from 01.07.2022 Interested bidders may view, download the Bid document, seek clarification and submit their Bid through GeM Portal upto the date and time mentioned in the table below:

(a)	Availability of tender document on website	From: 01.07.2022
(b)	Bid submission end date & Time	On: 29.07.2022 upto 3:00 PM
(c)	Pre Bid Meeting	On: 06.07.2022 at 11:30 PM
(d)	Online technical Bid Opening date & time	On: 29.07.2022 at 4:00 PM
(e)	Financial Bid Opening date & time (Only of technically qualified bidders)	Shall be intimated later
(f)	Venue of Opening of Technical & Financial Bids	UPNEDA Head Office, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Numbers of the system mentioned as above, may increase or decrease. Director, Uttar Pradesh New and Renewable Energy Development Agency, (UPNEDA) reserves the right to reject any or all tenders without assigning any reason thereof. The decision of Director UPNEDA will be final and binding.

**DIRECTOR, UPNEDA**

**PUBLIC NOTICE**

NOTICE is hereby given that MR MANAS AJIT VAIDYA , MRS PRATIMA AJIT VAIDYA AND MISS SAI AJIT VAIDYA has agreed to sell us, the Land property with survey No 60 / 1 AREA 2.33 hectares, situated in Village Nadhal Taluka Khalapur dist Raigad 410202 free from all encumbrances. Any person having any right, title, interest, claim or demand of any nature whatsoever in respect of the said land, is hereby required to make the same known in writing along with the documentary proof thereof, to the undersigned at Advocate PARAG MANOHAR SAWANT 104 HERAMB APARTMENT NANAMASTER NAGER MUDRE KHURD KARJAT RAIGAD - 410201 within fourteen days from the date of publication, hereof, failing which the negotiations shall be completed, without any reference to such claims and the claims if any, shall be deemed to have been given up or waived.

Date : 02 JULY 2022

Sd/-  
**Adv. Parag Manohar Sawant**  
 104 Heramb Apartment Nana Master  
 Nagar Mudre Khurd Tal Karjat  
 District Raigad Mob: 9833445533.

**Supra Pacific Management Consultancy Limited**  
 CIN: L7140MH1986PLC039547  
 No: 3, Ground Floor, Building No: 12, Amar Niketan Nr. JB Nagar Post Office, JB Nagar, Andheri East Mumbai Mumbai City MH 400059  
 Phone: 0484- 6735544 Email: [cs@suprapacific.com](mailto:cs@suprapacific.com) Website: [www.suprapacific.com](http://www.suprapacific.com)

**POSTAL BALLOT NOTICE**

Notice is hereby given that pursuant to provisions of Section 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the General Circular No. 20/2021 dated 08.12.2021 which is sequel to their earlier Circular dated 23.06.2021 read with Circulars dated 31.12.2020, 29.09.2020, 15.06.2020, 13.04.2020 and 08.04.2020 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and relevant provisions of SEBI (Listing Obligations and Disclosure Requirements), 2015, and other applicable provisions of the Act, rules, circulars, and notifications issued thereunder, from time to time, that the following agenda are proposed for consideration by the Members of the Company for approval by means of Postal Ballot by voting through electronic means ("remote e-voting"):

Sl No	Agenda Item:
1	RATIFICATION OF PRE-SHAREHOLDING PATTERN OF MR. MOOSSAKUTTY TE
2	RECLASSIFICATION OF MR. C. RADHAKRISHNAN FROM PROMOTERS/ PROMOTER GROUP TO "PUBLIC" SHAREHOLDER CATEGORY

The Company has on 01<sup>st</sup> July, 2022 completed the dispatch of Postal Ballot Notice by electronic means to those members whose email ids are registered in the record of depositories for seeking their consent by way of Special Resolution for matters set out in the Postal Ballot Notice. Members whose names appear in the Register of Members as on Cutoff date are entitled to vote on the Resolutions set forth in the Postal Ballot Notice. The voting rights shall be in proportion to the paid-up equity shares held by them as on Cutoff date. A person who is not a member as on cutoff date shall treat the Postal Ballot Notice for information purpose only. The Board of Directors has appointed Mr. Abhishek NA, Practicing Company Secretary as the Scrutinizer for conducting the postal ballot in a fair and transparent manner.

In compliance with the MCA circulars, the company has provided only the remote e-voting facility to the members to enable them to cast their votes electronically. The communication of assent or dissent of the members would take place only through remote e-voting system. The company has engaged the services of CDSL for facilitating remote e-voting to enable the members to cast their votes electronically. The Voting rights of the members shall be reckoned on the cut-off date i.e. 01.07.2022. E-voting facility will be available at the website, [www.evotingindia.com](http://www.evotingindia.com). Voting process through postal ballot as well as e-voting shall commence on 02<sup>nd</sup> July, 2022 at 9:00 a.m. and shall end on 31<sup>st</sup> July 2022 at 5:30 p.m. The remote e-voting facility will be disabled for voting by CDSL, upon expiry of the aforesaid voting period. The result of Postal Ballot will be announced by the Chairman or a person authorized by him on or before 2<sup>nd</sup> August, 2022 at the Registered Office of the Company. The result will also be uploaded on the website of the company and will also be intimated in BSE.

In case you have any queries or issues regarding e-voting, or any member as on cutoff date has not received the postal ballot notice you may write to [cs@suprapacific.com](mailto:cs@suprapacific.com).

For Supra Pacific Management Consultancy Ltd  
 Sd/-  
 Leena Yezhuvah  
 Company Secretary

Place: Mumbai  
 Date: 01.07.2022

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PROMOZONE (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Promozone (India) Private Limited
2. Date of incorporation of corporate debtor	16.08.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994MH2005PTC156264
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.7, Ground Floor, Truck Terminal, Near AMPC, Sector 19/C, Vashi, Navi Mumbai, Maharashtra, 400703
6. Insolvency commencement date in respect of corporate debtor	12.05.2022 (Copy of the Order received on 29.06.2022)
7. Estimated date of closure of insolvency resolution process	08.11.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Maganlal Nathwani /IBBI/PA-001/IP-P-02058/2020-2021/13190
9. Address and e-mail of the interim resolution professional, as registered with the Board	G504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune, Maharashtra, 411014; E-mail: <a href="mailto:rakesh@carml.in">rakesh@carml.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048 <a href="mailto:promozone@aainsoolvency.com">promozone@aainsoolvency.com</a>
11. Last date for submission of claims	13.07.2022
12. Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-III has ordered the commencement of a corporate insolvency resolution process of the Promozone (India) Private Limited on 12.05.2022 (Copy of the Order received on 29.06.2022). The creditors of Promozone (India) Private Limited, are hereby called upon to submit their claims with proof on or before 13.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 02 July, 2022  
 Place : Mumbai  
 Rakesh Maganlal Nathwani  
 Interim Resolution Professional  
 IBBI/PA-001/IP-P-02058/2020-2021/13190  
 E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048

**FINOLEX INDUSTRIES LIMITED**  
 Registered Office: Gat No. 399, Village Urse, Taluka Maval, District Pune 410506  
 Tel no. 02114-237251 E-mail: [investors@finolexind.com](mailto:investors@finolexind.com)  
 Website : [www.finolexexpres.com](http://www.finolexexpres.com)

**NOTICE TO SHAREHOLDERS**  
**Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)**

Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") and amendments thereof the dividend declared for the financial year 2014-15, which remained unclaimed for a period of seven years will be credited to the IEPF in October, 2022. The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been claimed by shareholders for seven consecutive years or more to the name of IEPF Account.

Kindly note that the Company will not transfer such shares to the IEPF where there is a specific order of Court/Tribunal restraining transfer of such shares or where the shares are hypothecated /pledged under the Depositories Act, 1996. Adhering to the various requirements set out in the Rules, the Company has sent separate notices to the concerned shareholders whose equity shares are liable to be transferred to IEPF Account under the Rules for taking appropriate actions, and the Company has dispatched notices on 30th June, 2022 to the shareholders at address registered with the Company/RTA.

The full details of the shareholders whose shares are liable to be transferred to IEPF are available on the Company's website <https://www.finolexexpres.com/investors/compliance-report/>

Shareholders may note that the dividend and the equity shares transferred to IEPF including all benefits accruing on such shares, if any can be claimed from IEPF Authority after following the prescribed procedure under the Rules

Further the shareholders who have not claimed any of their unclaimed dividend for the seven consecutive years (i.e., with reference to dividend for the year 2014-15 onwards) are hereby requested to claim the same by sending hard copy of a request letter along with copy of self-attested PAN Card, self-attested Proof of Address and cancelled cheque leaf along with Form ISR- 1 and Form ISR-2 to the Company at the address D 1/10, MIDC, Chinchwad, Pune 411 019 and scanned copies

## दोन वर्षांनंतर विद्यार्थिनींच्या मोफत बससेवेची सुरुवात

सोलापूर, दि.१ : मनापा परिवहन आणि महिला बालकल्याण समितीच्या वतीने राबविण्यात येणाऱ्या मोफत बससेवेचा प्रारंभ पद्मशाली शिक्षण संस्थेच्या भू. म. पुडी कन्या प्रशालेतून करण्यात आला. मागील दोन वर्षांपासून ही योजना बंद होती.



मनपाचे सहाय्यक आयुक्त पुष्पगंधा भगत यांच्या यांच्या मुर्तीना मोफत बस पास प्रदान करण्यात आले.

उपस्थित राहतील त्यासोबत त्यांची शैक्षणिक गती वाढेल असे मत मुख्यध्यापिका गीता सादुल यांनी प्रस्ताविकातून व्यक्त केले. सहाय्यक

आयुक्त भगत यांनी महिला व बालकल्याण विभाग नेहमीच मुलींच्या शिक्षणास प्रोत्साहन देण्यासाठी तत्पर असेल अशी व्हाही दिली. सहाय्यक आयुक्त श्रीराम पवार यांनी विद्यार्थिनींचा या योजनेचा फायदा घेत शैक्षणिक उन्नती साधावी असे आवाहन केले. मुख्य वाहतूक निरीक्षक सतीश गुंड यांनी या योजनेअंतर्गत जास्तीत जास्त बस उपलब्ध करून देण्याचा मनोदय व्यक्त केला.

## ई-पीक नोंदणीची जबाबदारी कृषी विद्यार्थ्यांवर

सोलापूर, दि.१ : ई-पीक पाहणीबाबत महसूल व कृषी विभागातील वाद मिटलाच नाही. यामुळे आता कृषी विभागाने राज्यातील चारही कृषी महाविद्यालयांच्या विद्यार्थ्यांची मदत घेतली जाणार आहे. त्यांना नोंदणीबाबत दोन दिवस प्रशिक्षण देण्यात आले. ई-पीक पाहणी मोबाइल पद्धारे राज्यात शेतकऱ्यांमार्फत

पीक पाहणी नोंदवण्याची प्रक्रिया मागील वर्षापासून सुरु आहे. पण नोंदणीस म्हणवा तसा प्रतिसाद न मिळाल्याने आता कृषी म हाविद्यालयांच्या मदतीने हा प्रकल्प यशस्वी करण्याचा प्रयत्न असणार आहे. अधिकाधिक शेतकऱ्यांनी नोंदणी करण्यासाठी हा प्रयत्न यशस्वी ठरेल, असा विश्वास ई-पीक पाहणी

प्रकल्पाचे उपजिल्हाधिकारी तथा राज्य समन्वयक श्रीरंग तांबे यांनी व्यक्त केला. पाहणी प्रकल्प व ई-पीक पाहणी मोबाइल पद्धतचे सविस्तर प्रशिक्षण देण्यात आले. प्रत्येक कृषी म हाविद्यालयामधील समन्वयक प्राध्याकांनी विद्यार्थ्यांच्या ऑनलाईन प्रशिक्षणासाठी एकाच हॉलमध्ये सर्व विद्यार्थ्यांसाठी बसण्याची

व्यवस्था तसेच स्क्रीनची व्यवस्था उत्तम रीतीने करण्यात आली होती. या प्रशिक्षणामध्ये ई-पीक पाहणी प्रकल्पाचे उपजिल्हाधिकारी तथा राज्य समन्वयक श्रीरंग तांबे, राज्य समन्वयक(कृषी) ई पीक पाहणी प्रकल्पाचे गणेश घोरपडे, हरिहर कौसडीकर, ई-पीक पाहणी कक्षाचे तहसीलदार बालाजी शेवाळे यांनी मार्गदर्शन केले.

## अन्नपदार्थांच्या तपासणीसाठी १० पथकांची नियुक्ती

सोलापूर, दि.१ : आषाढी वारीच्या पाश्चिमीवरील अन्न व औषध प्रशासन पंढरपूर परिसरात अन्न पदार्थांचे ३९ नमुने तपासणीसाठी घेतले. जिल्हातील पाच अन्नसुरक्षा अधिकारी व बाहेरच्या जिल्हातील १० अन्न सुरक्षा अधिकारी मागवण्यात येणार असून हे १५ अन्न सुरक्षा अधिकारी संपूर्ण पंढरपूर व परिसरात लक्ष ठेवणार आहेत. सिंगड कॉलेज पंढरपूर येथील ३० विद्यार्थी हे स्वयंसेवक म्हणून मदतीसाठी घेण्यात आले आहेत. वारी कालावधीमध्ये औषधोपचाराची वैरसोय होऊ नये म्हणून तास औषधे दुकाने सुरु ठेवण्यात येणार आहेत.

## विठ्ठलाचे दररोज १ लाख भाविकांना मिळणार दर्शन

सोलापूर, दि.१ : आषाढी यात्रेसाठी येणाऱ्या जास्तीत जास्त भाविकांना श्री विठ्ठल रघुमाईचे दर्शन मिळावे यासाठी आषाढ शु. पौर्णिमेपर्यंत श्री विठ्ठल रघुम आईचे दर्शन २४ तास चालणार आहे. दररोज १ लाखांहून अधिक भाविकांना सुलभतेने दर्शन व्हावे, यासाठी मंदिर समितीने दर्शन रांगेची उभारणी झाली आहे. कोरोनापश्चात दोन वर्षांनी होत असलेल्या आषाढी यात्रेसाठी यंदा विक्रमी संख्येने वारकरी येतील अशी अपेक्षा आहे. त्याअनुषंगाने श्री विठ्ठल रुक्मिणी मंदिर समितीने भाविकांना सुविधा पुरवण्याचे

काम पूर्ण केले आहे. आषाढीसाठी आलेल्या जास्तीत जास्त भाविकांना देवाचे दर्शन मिळावे यासाठी यात्रा काळात १५ दिवस देवाचे दर्शन २४ तास सुरु राहते. त्यामुळे देवाचा पलंग पाठीशी उशा ठेवून त्याला आधार दिला जातो. यंदा १ जुलै पासून १५ जुलैपर्यंत देवाचे दर्शन २४ तास चालू राहणार आहे, अशी माहिती मंदिर समितीचे व्यवस्थापक बालाजी पुढलवाड यांनी दिली. दर्शन रांगेत पावसाची शक्यता लक्षात घेऊन कायमस्वरूपी ४ आणि



तात्पुरती ६ असे एकूण १० पत्राशेड उभे करण्यात आले आहेत. गोपाळपूर येथील श्री विठ्ठल अभियांत्रिकी महाविद्यालयापर्यंत दर्शन रांगेसाठी लाकडी बॅरिकेड्स उभार केले आहेत. त्यावर आच्छादन टाकण्यात आले

आहे. दर्शन रांगेत पत्राशेड जवळ दोन ठिकाणी अन्नदान, जागोजागी जामधील पाणीपुरवठा, चहाची व्यवस्था करण्यात आली आहे, असेही पुढलवाड यांनी सांगितले.

## सोलापूर जिल्हात महसूल भवनप्रमाणे स्वतंत्र कृषी भवनाची गरज

सोलापूर, दि.१ : हसूल भवनप्रमाणेच जिल्हा कृषी कार्यालयांसह उपविभागीय कृषी कार्यालयांसह, कृषी विभागाशी संबंधित सर्व कार्यालय जिल्हात एकाच ठिकाणी उभारण्याची गरज आहे. राज्यभरातील इतर जिल्हांप्रमाणे सोलापूरमध्ये स्वतंत्र कृषी भवन बांधल्यास शेतकऱ्यांची मोठी सोय होणार आहे. जिल्हा प्रशासनासह, लोकप्रतिनिधींच्या पाठपुरावाची गरज आहे.

## अनधिकृत बॅनर, फ्लेक्स, विद्युत खांबांवरील किऑक्सवर तात्काळ कारवाईचे पिंपरी

महापालिका आयुक्तांचे आदेश पुणे, दि.१ : णिण होत आहे. त्यासाठी अनधिकृत बॅनर, फ्लेक्स, विद्युत पोल्वरील किऑक्स काढून टाकण्याबाबत पिंपरी पोलीस स्टेशन यांचे पत्र महापालिकेला प्राप्त झाले आहे. त्यास अनुसरून महापालिका अतिरिक्त आयुक्त जितेंद्र वाघ यांनी स्वतंत्र आदेश

## नमुना क्र. ७५

सावजनिक न्यास नोंदणी कार्यालय बृहन्मुंबई विभाग मुंबई साप्सिरा, साप्सिरा मार्ग, वरकी, मुंबई-४०००३०. **चौकशीची जाहीर नोटीस** अर्ज क्रमांक: ACC / X / 1413 / 2022 **सावजनिक न्यासाचे नाव: Noor Mohammed Adam Chunawala Trust बाबत Mr. Chunawala Muhammad Farooq ... अर्जदार** सर्व संबंधित लोकांस जाहीर नोटीसीने कळविण्यात येते की, सहाय्यक धर्मादाय आयुक्त-१०, बृहन्मुंबई विभाग, मुंबई हे वर नमूद केलेल्या अर्ज यासंबंधी महापाट्ट सावजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत- १) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सावजनिक स्वरूपाचा आहे काय? २) खाली निविदित केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय? अ) जंगम मिळकत (वर्णन) : रु. १०००/- (अक्षरी रूपये एक हजार फक्त) ब) स्थायर मिळकत (वर्णन) : काही नाही

नमुना अ जाहीर अधिसूचना	
(इंग्रजी/इंग्रजी अर्थ) प्रत्येक नोंदणीकृत मालकीच्या धनकांचे रकम घेण्याकरिता	
आयुक्त नमूद	
१	कारिअर क्लबचे नाव
२	कारिअर क्लबचे कार्यालय तारीख
३	नया प्राधिकारानंतर कारिअर क्लबचे स्थापना/नियंत्रण झाले आहे
४	कारिअर क्लबचे कारिअर ऑब्जेक्ट क्रमांक/व्यक्तिगत दस्तऐवज ऑब्जेक्ट क्रमांक
५	कारिअर क्लबचे नोंदणीकृत कार्यालय व प्रधान कार्यालय (काही असल्यास) पत्ता
६	कारिअर क्लबचे संपर्क दिव्याळकोटी
७	दिव्याळकोटी ठरव प्रक्रिया समालोचनी अर्जदाराचे तारीख
८	अंतिम ठरव प्राधिकारित म्हणून कायदा अन्वयेची अधिकाऱ्याचे नाव व नोंदणी क्रमांक
९	नमूद कार्यालय नोंदणीकृत प्रमाणे अंतिम ठरव अन्वयेची अधिकाऱ्याचे नाव व ई-मेल
१०	अंतिम ठरव प्राधिकाऱ्यासह पत्रकाराकरिता वापरण्याचे पत्ता व ई-मेल
११	ठरवा सादर करण्याची अंतिम तारीख
१२	अंतिम ठरव प्राधिकारित झालेले कलम २१ चे उपकलम (६) चे नियम (बी) अंतर्गत धनकांचे वर्ग, काही असल्यास
१३	धनकांचे धनकांचे अधिकृत प्रतिनिधी म्हणून कार्यरत पदाती अधिकाऱ्याचे नाव (प्रत्येक वर्गाकरिता तीन नावे)
१४	आवश्यक नमुना उपलब्धता

## जाहीर नोटीस

माझे अशिल पंजाब नॅशनल बँक यांनी दिलेल्या माहिती व सुचने नुसार जाहीर पणे कळवितो की श्वेता कुमारी व सुचीत कुमार हे मीचे टिटावाडा, ता. कल्याण, जिल्हा ठाणे येथील सर्व्हे नं १२०, हीस्सा नं १, २, ३, ४, ५, ६, व सर्व्हे नं ११७ यावर बांधण्यात आलेली श्री गणेश पार्क बिल्डींग नं २ गजानन यावरील सदनिका नं.बी३०१, तिसरा मजला क्षेत्र ४४७ चौ. फुट. कारपेट परिघा, चे मालक असून त्यांनी पंजाब नॅशनल बँक कडे कर्ज घेतले होते त्या कामी खालिल मुळ दस्त माझे अशिल यांच्या कडे जमा केलेले होते. मात्र माझे अशिल यांच्याकडून कडून खालिल वर्णन केलेले मुळ दस्त हे गहाळ झालेले आहेत.

सर्व संबंधित लोकांस जाहीर नोटीसीने कळविण्यात येते की, सहाय्यक धर्मादाय आयुक्त-१०, बृहन्मुंबई विभाग, मुंबई हे वर नमूद केलेल्या अर्ज यासंबंधी महापाट्ट सावजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत- १) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सावजनिक स्वरूपाचा आहे काय? २) खाली निविदित केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय? अ) जंगम मिळकत (वर्णन) : रु. १०००/- (अक्षरी रूपये एक हजार फक्त) ब) स्थायर मिळकत (वर्णन) : काही नाही

रोज वाचा 'मुंबई लक्षदीप'

## दस्तावे वर्णन

१) दि. ०६/०२/२०१३ रोजी मेर्सिस निधी डेव्हलपर्स आणि श्वेता कुमारी व सुचीत कुमार यांच्या मध्ये नोंदणीकृत करण्यात आलेला करारनामा दस्त अनु. क्र. कल्याण-२/१७०/२०१३ व त्याचे संबधित नोंदणीची पावती आणि इंडेक्स -२. तरी सदर वर्णन केलेले दस्त कोणालाही सापडल्यास त्याचा गैरवापर न करता खालिल नमुद पत्त्यावर सदर जाहित नोटीस प्रसिध्द केल्यापासून ०७ दिवसांत खालिल पत्त्यावर आपणू देणे किंवा त्यासंबधित काही हरकत नोंदविणे.

## सौकीशीची जाहीर नोटीस

अर्ज क्रमांक: ACC / X / 1131 / 2022 **सावजनिक न्यासाचे नाव: Alakh Srishti Social Welfare Charitable Trust ... बाबत Mr. Sanjeev Pushkar Dhar ... अर्जदार** सर्व संबंधित लोकांस जाहीर नोटीसीने कळविण्यात येते की, सहाय्यक धर्मादाय आयुक्त-१०, बृहन्मुंबई विभाग, मुंबई हे वर नमूद केलेल्या अर्ज यासंबंधी महापाट्ट सावजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत- १) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सावजनिक स्वरूपाचा आहे काय? २) खाली निविदित केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय? अ) जंगम मिळकत (वर्णन) : रोख रु. २१००/- (अक्षरी रूपये दोन हजार एकशत फक्त) ब) स्थायर मिळकत (वर्णन) : काही नाही

## PUBLIC NOTICE

Notice is hereby given that MR. SHESHANATH BHULLUR KANQUJA, is Owner of Shop No. 25, addressing 30 sq. ft. On Ground Floor of the building known as UNITED PALACE CO-OPERATIVE HOUSING SOCIETY LTD., Reg. No. TN/3(TN)/HSG(TC)/ 6010/1993-1994, dated 03/08/1993, at Rahul Park, Bhayandar (E), Taluka & District Thane 401 105. (First Original Agreement By and between M/S. UNITED CORPORATION (Builder & Developers), TO MRS. PUSHPA R. MISHRA, (Builders Agreement) & Society have issued Share Certificate, said Original first Builders agreements & Share Certificates of the said Shop has been misplaced/lost. Any person/s, banks, financial institutions, individuals, company firms etc. having any claim shall file an objection in writing alongwith documentary evidence within 14 days from the date of this notice failing which it shall be assumed that no any person/s has any claim whatsoever on the said Shop, of which, please take a note. Dileep K. Pandey Date: 02/07/2022 (Advocate High Court) B/109, Bhaidaya Nagar 'B' Bldg., Navghar Road, Bhayandar (E), Dist. Thane - 401 105.

## सौकीशीची जाहीर नोटीस

अर्ज क्रमांक: ACC / X / 1131 / 2022 **सावजनिक न्यासाचे नाव: Alakh Srishti Social Welfare Charitable Trust ... बाबत Mr. Sanjeev Pushkar Dhar ... अर्जदार** सर्व संबंधित लोकांस जाहीर नोटीसीने कळविण्यात येते की, सहाय्यक धर्मादाय आयुक्त-१०, बृहन्मुंबई विभाग, मुंबई हे वर नमूद केलेल्या अर्ज यासंबंधी महापाट्ट सावजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत- १) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सावजनिक स्वरूपाचा आहे काय? २) खाली निविदित केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय? अ) जंगम मिळकत (वर्णन) : रोख रु. २१००/- (अक्षरी रूपये दोन हजार एकशत फक्त) ब) स्थायर मिळकत (वर्णन) : काही नाही

## झोपडपट्टी पुनर्वसन प्राधिकरण

सहकारक कक्ष, झोपुपा, मुंबई  
जा.क. झोपुपा/उपनि/कार्यासन- १/२.सी.४/सन २०२२  
SRA.CO/OIW/२०२२/१५६४४ दिनांक : २/०६/२०२२

सर्व सहाय्यक सभेची नोटीस : सर्व झोपडपट्टीधारकांना कळविण्यात येते की, (नियोजित) देवीपाडा साई नगर एस. आर. ए. सहकारी गृहनिर्माण संस्था, न. पू. क्र. २१३ (पैकी), २१४, २१५ (पैकी), देवीपाडा, संत गंगा कुंभार मार्ग, बोरीवली (पूर्व), मुंबई ४०००६६ या संस्थेची महापाट्ट शासनाने झोपडपट्टी पुनर्वसन योजने अंतर्गत जाहीर केलेल्या प्रतिसाद प्रक्रियेक रु. १४४ नुसार विकासाकाची नियुक्ती करून प्रस्ताव भर सादर करावा. जेणेकरून रजिस्ट्रारची योजना मार्गी लावणे साईचे हॉटेल या मार्गदर्शक परिपत्रकानुसार सभासदांच्या उपस्थितीत चर्चा व निर्णयाबाबत संस्थेची सभा घेण्यासाठी मा. उपनिबंधक, सहकारी संस्था (पूर्व व पश्चिम उपनगर), झो. पु.ग्रा. यांनी दिनांक २०/०६/२०२२ रोजीच्या आदेशांवर माझे प्राधिकृत अधिकारी म्हणून नियुक्ती केली आहे.

## सहकारी विकासक

सहकारी विकासक, झोपुपा, मुंबई  
जा.क. झोपुपा/उपनि/कार्यासन- १/२.सी.४/सन २०२२  
SRA.CO/OIW/२०२२/१५६४४ दिनांक : २/०६/२०२२

## PUBLIC NOTICE

NOTICE is hereby given to the Public at large that my clients HAMEED NABISAHAB SAYYED is absolute owner of 7/12, Gaon Mauje Karanj, Survey No. 425, Hissa No. 2, Taluka - Kopar Goan, Dist - Ahmednagar, 59 Guntha with built, 1600 Sq.Ft.Room, Onion Storage facility along with light meter, bounded by boundary thereon, along with NA permission, my client state that the said lands are free from any encumbrances and that they have a clean, clear and marketable title to the same. Accordingly, this Public Notice is given in order to verify the marketability of title of the said land, title to possession.

## SCHEDULE OF THE SAID LAND

Said land bearing 7/12, Gaon Mauje Karanj, Survey No. 425, Hissa No. 2, Taluka - Kopar Goan, Dist - Ahmednagar, 59 Guntha with built, 1600 Sq.Ft.Room, Onion Storage facility along with light meter, bounded by boundary thereon, along with NA permission On or towards East- WATER CANAL On or towards South - GAIKWAD BASTI On or towards West- CHURJANGI NATH AGRO PRODUCER CO. LTD On or towards North - KARANJ GAON We consent to the above Public Notice MR. SAYYED HAMEED LAW-POINT Sd/- (R.R. TRIPATHI)

## PUBLIC NOTICE

NOTICE is hereby given to the Public at large that my clients are the confirming party, he has taken the Plot 4 across 24 Guntha, from Rajendra Parekh in 1994 vide Sale Deed, thereafter my client became the confirming party in the deal that took place between Rajendra Parekh Families & M/S TWEEN DECCAN through its partners Illiyas Patel, Abdul Karim, Ambarthad yadav & khatik for the said land bearing CTS No. 248 Andheri Gaon & Andheri Villalge, Makrani Pada, Gaondevi Dongri, Cama Rd, Andheri (W) Mumbai - 400058, Ashiana CHS LTD (SRA) & FAKIRABAD CHS LTD (SRA). My client is having his rights in 10,00,00,00 Sq.Ft. of total saleable area in First Project. We therefore hereby call upon the Public at large, that if any person/s has/have any right, title, interest, claim/s by way of sale, Mortgage (equitable or otherwise), lease charge, lien, gift, easment, exchange, attachment, Agreement, maintenance, family arrangement, succession or any decree, order or ward passed any court of Law or otherwise however in respect of the said Land or part thereof, the same should be communicated to the undersigned, at its office address i.e MR. SAYEED HAMEED M/S VIDHATA ENTERPRISES, SHOP Np17, MONA SHOPPING CENTRE, NEAR NAVRANG TALKIES, J.P. RD., ANDHERI (W) MUMBAI - 400058, between 10 am to 5 pm with prior appointment Mob. 9356484877 / 9892124016, along with the necessary documentary proof thereof, within 30 days from the publication of this Notice.

SCHEDULE OF THE SAID LAND Said land bearing CTS No. 248 Andheri Gaon & Andheri Villalge, Makrani Pada, Gaondevi Dongri, Cama Rd, Andheri (W) Mumbai - 400058, Ashiana CHS LTD (SRA) & FAKIRABAD CHS LTD (SRA) within the sub Registration District and DisrcT - Mumbai and within the limits of Greater Mumbai Municipal Corporation, which is bounded as under- On or towards East- CAMA TRUST On or towards South - AJMERI MASJID On or towards West- USMANI DIARY On or towards North - NAVRANG CINEMA We consent to the above Public Notice MR. SAYYED HAMEED LAW-POINT Sd/- (R.R. TRIPATHI)